- (c) Yes. Some of the allottees have got the grills fixed at their own cost as they were not prepared to wait.
- (d) and (e) No request for refund has been receive^ from any individual. On receipt of requests_ the matter will be considered by DDA.

Setting up of a Central university of Fisheries

558. SHRI RAYAPATI SAMBASIVA RAO: SHRi T. BASHEER;

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there is any proposal under Government's consideration *to* establish a full-fledged Central University of Fisheries;
- (b) if so, what are the details in this regard;
- (c) whether the Central Government have received any request from the Government of Kerala for the setting up of the University of Fisheries in that State; and
- (d) if so, what action the Centra! Government have taken in the matter?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) No, Sir. However establishment of a Deemed-to be University of Fisheries is under consideration of the Indian Council of Agricultural Research.

- (b) The Indian Counci; of Agricultural Research is developing a proposal for a Deemed-to be 'University' with one of the existing Fisheries Institutes of the Council as the nucleus. The nropoped University j? expected to concentrate mainly on postgraduate education and research includes transfer of Techno'ogy programmes and basic research.
 - (c) Yes, Sir.
- . (d) The Minister (Agriculture) has informed the Chief Minister of" Kerala of the need for establishing in separate University for Fisheries in the coun-

try and steps already taken by ICAR during the Sixth Plan to strengthen the Centraj Institute of Fisheries Education (CIFE), Bombay, which is the main Institution for Fisheries education in ICAR system.

Release of Indian Fishermen from Sri Lanka

- 559. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that several Indian fishermen were taken into custody by the Sri Lanka Navy for fiphing in Sri Lankafe territorial waters in January, 1984; and
- (b) if so, what are details i_n this ^{re}gard and what step_s Government have taken to get them released?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A A. RAHIM): (a) and (b) Sri Lanka authorities have informed ^us that in January 1984 two Indian boats were taken into custody for fishing i_n their territorial waters. Details are as .follows:

- (i) Boats No. RM 568 with 5 crew arrested on 6th January, 1984.
- (ii) Boats 'Pumitha Antoniar Thunai' with 6 drew arrested on 31st January, 1984

Both the boats wer_e handed over to the police authorities at Kayts and the cre^r produced before the High Court at Jaffna. The skippers of the boats have been released on bail by High Court on the representation of, a Lawyer arranged by our High Commission at Colombo. As ordered by the Court the crew of both the boats are in a detention camps at Colombo pending their repatriation to India.

Our High Commission at Colombo ha., taken up the question of release of the boats and crew with the Sri Lainka Government. The latter has informed our Hi,5h Commission that legal action under their Fisheries Act hag been initiated.